

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 15924-15925/2022

(Arising out of impugned judgment and order dated 06-05-2022 in SA No. 283/2022 19-05-2022 in SA No. 283/2022 passed by the High Court of Judicature at Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI (DEAD) & ORS.

Respondent(s)

(IA No. 51776/2023 - EXEMPTION FROM FILING O.T.

IA No. 133918/2022 - EXEMPTION FROM FILING O.T.

IA No. 51773/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

IA No. 150505/2023 - Application for Substitution)

Date : 07-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mrs. Rachna Gupta, AOR
Mr. Ashok Gurnani, Adv.
Mr. Rajeev Ranjan, Adv.
Mr. Anil Kumar Sinha, Adv.
Mr. Kirti Vardhan Singh, Adv.

For Respondent(s) Mr. V. K. Shukla, Sr. Adv.
Mr. D.K. Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Abhishek Garg, Adv.
Mr. Ishaan Tiwari, Adv.
Mr. R.P. Bansal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The respondent No. 1 - Shanti Devi had died on 03.06.2023 and accordingly Mr. Ranjit Kumar, the learned senior counsel adverts to the IA No. 150505 of 2023 to point out the names of the legal heirs of the respondent No. 1.

The death certificate dated 07.06.2023 is noticed. The application for substitution is allowed. The names of the legal heirs mentioned in Paragraph 2 be incorporated in the cause title of the case.

Let notice be issued to the newly impleaded substituted legal heirs.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR